In most cases fees for services/ equipment are being paid for by India either in rupees or in free foreign exchange depending on the term of trade. In certain cases, however, India is receiving from these countries credit facilities.

Accumulated losses of Coal India Limited

2562. SHRI JASWANT SINGH: Will the Minister of ENERGY be plea sed to state:

(a) what are the total accumulated losses of Coal India Limited upto the year ending 1980-81; and

(b) what is the estimate of total capital employed by Coal India Limited?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN); (a) and (b) Coal India was suffering heavy losses between 1977-80. Situation is improving. Compared to losses suffered in 1978-79 (Rs. 241.31 crores), the amount of loss have come down to Rs. 33.34 crores in 1980-81. Coal India Limited is likely to make profits in 1981-82. However, the total accumulated loss of Coal India Limited upto 31.3.1981 was Rs. 784.58 crores. The total capital employed by Coal India Limited as on 31.3.1981 was about Rs. 1537 crores.

Constitution of the Central Power Engineering Service

2563. SHRI RAM BHAGAT PAS WAN: Will the Minister of ENERGY be pleased to state:

(a) whether there is any proposal under Government's consideration to

constitute Central Power Engineering Service;

(b) whether the State Governments have been consulted in this regard; and

(c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c) There is already a Central Service for power engineers in the Central Electricity Authority *viz*. the Central Power Engineering (Group A) Service which was constituted in 1965. This Service is an Established Group A Service under the administrative control of the Ministry of Energy (Department of Power). The various engineering posts of the level of Assistant Director and above and upto Level of Chief Engineer are borne on the Cadre of this Service.

The State Governments are not required to be consulted for the formation of a Central Service.

Supreme Court Bench in the South

2564. SHRI KRISHNA MOHAN BHAMIDIPATI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state whether there is any proposal under Government's consideration to set up a Supreme Court Bench in the South if so, what are the details in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): Article 130 of the Constitution provides that "the Supreme Court shall sit in Delhi or in such other place or places, as the Chief Justice of India may, with the approval of the President from time to time appoint." No proposal in this connection has received from the Chief Justice of India.